

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
Vs  
Gopalakrishna Murthy

**MAIN PETITION NUMBER** : CP(IB)/95(CHE)2022

**(IA/MA) APPLICATION NUMBERS**  
IA/674CHE)/2024

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**ORDER**

Present: Shri. P Mylsamy, IRP in person.

Ld. Counsel Ms. Sangeetha for the Financial Creditor.

Ld. Counsel Shri. R Kannan for the Respondent.

Ld. Counsel for the Financial Creditor / Petitioner seeks withdrawal of the petition stating that compromise settlement has been effected.

In this case, fee of the IRP is still to be paid as submitted.

Ld. Counsel for the Petitioner seeks time to take instructions in this regard.

List the petition for hearing on **31.05.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)